

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1159

TO BE ANSWERED ON WEDNESDAY, 23rd NOVEMBER, 2016

ALTERNATIVE ELECTORAL MODES

1159. SHRI KESINENI NANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has studied proposals for alternative electoral modes such as instant run off voting, multi-member constituencies, etc.; and
- (b) the reaction of the Government regarding the advantages and disadvantages of a proportional representation system over first-past-the-post?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS
AND INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) to (b): The Law Commission, after detailed examination of the issue of 'Electoral Reforms' in its entirety, has submitted its 255th report which, inter-alia, contains a recommendation for examining the system of proportional representation vis-à-vis first-past-the-post system. The report is under consideration of the Government.
